



School of Law, CHRIST (Deemed to be University)

9th NATIONAL TRIAL ADVOCACY
AND

JUDGMENT WRITING COMPETITION

TRIAL PROPOSITION

## ADVANCED CRIMINAL LAW STUDIES COMMITTEE

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#### **DISCLAIMER**

The below Trial Proposition is only for the purpose of National Trial Advocacy and Judgment Writing Competition 2023-24. The contents of the same are purely imaginary and neither intend nor attempt to resemble any incident or any person, living or dead. All materials, names, characters, locations, dates etc. in the trial proposition are fictitious and do not intend to or attempt to hurt the feelings or sentiments of any community or degrade the values and ideologies of any group of people, religion or individual. Any resemblance to the same is unintended and merely a coincidence. Please note that this story is set in the year of 2023.

#### **UNDISPUTED FACTS**

- 1. 'Hahahub' is the most popular messaging app in the country of Sindhustan, owned by two brothers Miles Butcher and Otis Butcher. The elder brother Miles is the CEO of the company and owns 85% of the company's shares. His younger brother, Otis owned the remaining shares of the Company and was the COO of the Company.
- 2. Even though Otis was the COO, his powers were minimal and were often taken over by Miles. The brothers often quarreled about managerial decisions which always left Otis disappointed about his limited power in the company. This was due to Otis's past behavior of indulging in betting and risky investments which had cost the Company a lot in its initial stage.
- 3. Miles was married to Ruby, who worked as a Chartered Accountant before their marriage. She handled the personal accounts of the family members. Otis on the other hand was in a relationship with Rachael, the only daughter of Mr. Harvey Litt.
- 4. Mr. Litt owns 'LOLogram', the second most popular messaging app after 'Hahahub'. Miles was unhappy with Otis's association with his rival's daughter and forbade him from marrying her.
- 5. Miles lived a life of luxury and went on constant business trips around the world with his secretary Ms. Maeve. Otis on the other hand was curtailed from owning many assets by Miles due to his previous bad investments and ongoing personal financial crisis. Miles also had a constant eye on the activities of Otis, especially his financial transactions.

- 6. On the 2<sup>nd</sup> of November 2023, a party was organized at the Company Headquarters in the city of Quirkistan to launch a new social media campaign. It was attended by various businesspersons, media, company employees and family members.
- 7. At 8:30 PM, Miles, who was sitting in his cabin, received a phone call from his friend who happened to be at the nearby police station stating that Miles might soon be arrested as several complaints were filed against him for the breach of privacy of his users. This was because hundreds of private photos and videos shared by users on the private chat of his app were leaked onto the internet anonymously on the social media platform, Twitragram.
- 8. He became anxious and nervous, not knowing what to do in that situation. At 8.45 PM, he asked Maeve to summon his younger brother to the cabin. Around 8:50 PM, Ruby who was passing by the cabin heard them argue about something but did not give mind to it as such fights were common occurrences at the office.
- 9. At around 9.45 PM, Ruby screamed for help from his cabin as she had gone to call Miles to present a speech at the party. To the shock of those who entered the cabin, Miles was lying dead on his chair with blood gushing out of his head and a pistol held in his right hand. On his laptop screen was an email from his wife which had attachments of Otis's account statements of showing a transaction of Rs. 2,00,00,000 received by him from Mr. Litt.
- 10. Ruby immediately informed the police and called for help. Ruby who did not believe it to be a suicide, lodged an FIR at Quirkistan Police Station. After a thorough investigation, ACP Rosa Holt found out that Otis Butcher had leaked the data of users and murdered his brother when he was caught for the act. Otis Butcher is charged with crimes u/s 34, 302, 379 and 420 r/w 120B of IPC, 66 and 72 of the IT Act, and 27 of the Arms Act and Mr. Harvey Litt is charged u/s 34, 109, 120B, 379 and 420 of IPC and 66 and 72 of the IT Act.

## REMAND FOR JUDICIAL CUSTODY IN THE COURT OF THE 4<sup>TH</sup> ADDITIONAL METROPOLITAN MAGISTRATE,

#### **QUIRKISTAN CITY**

C. C. No. 520/2023

Alleged offences are u/s. 34, 109, 120B, 302, 379 and 420 of IPC, 66 and 72 of the IT Act, and 27 of the Arms Act.

Haven of Litt, Masalaland, Quirkistan

**Date:** 18.11.2023

Aged 40 years

**Time:** 8:45 PM

<u>ORDER</u>

In furtherance of the case, Otis Butcher and Harvey Litt, who are Accused 1 and Accused 2

respectively were presented before me at 06:30 PM. A remand application has been filed and the

documents of arrest intimation, arrest memo, a copy of the FIR have been submitted.

The Accused 1 and 2 did not plead ill-treatment by police and have submitted that they were

arrested today morning at 7:00 AM. from the Chanandler building. They have submitted that

their family members were informed about the arrest by the police and that their advocate has

filed a bail application under Section 437 of CrPC.

The reasons mentioned for the remand application have been considered by this court. As it

appears that the investigation is pending, this court grants the remand for judicial custody of

Accused 1 and 2. Accused 1 and 2 shall be sent to judicial custody till 14.02.2024 under Section

167(2) of CrPC. The Jail Authorities are directed to produce the two accused before the

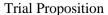
concerned court on the next date of hearing.

Seal: Deemed to be affixed

Signature of the judge: Sd/-

Date: 17.11.2023

Merriment Patel



#### SUMMONS TO THE ACCUSED PERSONS

# $\frac{\text{IN THE COURT OF THE 4}^{\text{TH}} \text{ ADDITIONAL METROPOLITAN MAGISTRATE,}}{\text{QUIRKISTAN CITY}}$

S.C. No. 520/2023

#### **SUMMONS TO ACCUSED PERSONS**

(No. 1, Schedule V, Act, V, 1898) (Section 68 of the Code of Criminal Procedure)

To,

- (1) Otis Butcher
- (2) Harvey Litt

Wherein your attendance is necessary to answer to a charge under Sections 34, 109, 120B, 302, 379 and 420 of IPC, 66 and 72 of the IT Act, and 27 of the Arms Act you are hereby required to appear in person by 15<sup>th</sup>, 16<sup>th</sup> and 17<sup>th</sup> February, 2024 before the Principal Session Judge, Quirkistan City, on the 15<sup>th</sup>, 16<sup>th</sup> and 17<sup>th</sup> February, 2024 at ten o'clock in the forenoon. Herein fail not.

Given under my hand and the seal of the Court, this day of 18<sup>th</sup> November, 2023.

Seal: Deemed to be affixed Signature of the judge: Sd/-

**Date:** 18.11.2023 Merriment Patel

#### **SUMMONS TO THE WITNESSES**

#### IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE

#### **QUIRKISTAN CITY**

S.C. No. 520/2023

In the matter between:

C.C.No. 520/2023

**ORDER** 

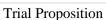
(Deemed to be proved and taken on record)

In pursuance of the information that has been laid before me that the two accused: (1) Mr. Otis Butcher and (2) Mr. Harvey Litt in the present matter, herein referred to as A1 and A2 respectively, have been arrested and taken into custody by the Quirkistan City Police on the 17<sup>th</sup> of November, 2023 for conspiring and committing the offense of Murder and are punishable under Section(s) 34, 109, 120B, 302 and 379, and 420 of IPC, Sections 66 and 72 of the IT Act, and 27 of the Arms Act and it appears to me that you are likely to give material evidence or to produce any document or other thing for the prosecution.

I, Neeraj Grover, Principal Sessions Judge, Quirkistan City, do hereby order that the reexamination of the concerned witnesses in the present matter be conducted on the 15<sup>th</sup>, 16<sup>th</sup> and
17<sup>th</sup> February, 2024, at 10 A.M., before this Court and hereby summon the concerned witnesses
to appear for the same and produce such document or thing or testify on the matter of the
complaint before me. A warrant shall be issued to compel your attendance if you neglect or
refuse to appear without just excuse.

Seal: Deemed to be affixed Signature of the Judge: Sd/-

Date: 18.11.2023 Neeraj Grover



#### **DENIAL OF GUILT ORDER**

#### IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE

#### **QUIRKISTAN CITY**

S.C. No. 520/2023

In the matter between:

C.C.No. 520/2023

The State of Quirkistan			Prosecution
	v/s	-17	
Otis Butcher and Anr			Defence

#### **ORDER**

(Deemed to be proved and taken on record)

In pursuance to the Committal Order issued by the learned 2nd Additional Metropolitan Magistrate dated 18<sup>th</sup> November, 2023 and wherefore information has been laid before me and on the consideration thereof, I have reasons to believe that the accused: (1) Otis Butcher and (2) Harvey Litt who are Accused 1 (A1) and Accused 2 (A2) respectively are alleged for having conspired to and committed the offence of Murder of one Mr. Miles Butcher.

I, Neeraj Grover, Principal Sessions Judge, Quirkistan do hereby charge the above-mentioned accused for the offences committed, which are punishable under section(s) Sections 34, 109, 120B, 302 and 379, and 420 of IPC, Sections 66 and 72 of the IT Act, and 27 of the Arms Act and do hereby direct that you all be tried by this Court for the above said offence from the date as specified.

The contents of the charges have been read over and explained to both the two accused and the

following questions were asked:

**Accused No.1: Otis Butcher** 

Q. Mr. Otis Butcher, have you heard and understood the contents of the charges framed against

you?

Ans. Yes

Q. Do you plead guilty for the same or claim Trial?

Ans. I plead not guilty and wish to contest in the Trial proceedings.

Accused No. 2: Mr. Harvey Litt

Q. Mr. Harvey Litt have you heard and understood the contents of the charges framed against

you?

Ans. Yes

Q. Do you plead guilty for the same or claim Trial?

Ans. I plead not guilty and wish to contest in the Trial proceedings.

The Summons is issued to all the concerned Witnesses and the Trial is scheduled to commence

on 15th, 16th and 17th February, 2024 at 10:00 AM before this Court.

Seal: Deemed to be affixed Signature of the judge: Sd/-

Date: 19.11.2023 Neeraj Grover

#### **COMMITAL ORDER**

## IN THE COURT OF THE 2ND ADDITIONAL METROPOLITAN MAGISTRATE, QUIRKISTAN STATE

S.C. No. 520/2023

In the matter between:

C.C.No. 520/2023

#### **COMMITAL ORDER**

(Deemed to be proved and taken on record)

Whereas information has been laid before me and on the consideration thereof, I have reasons to believe that all the accused: (1) Otis Butcher and (2) Harvey Litt who are Accused 1 (A1) and Accused 2 (A2) respectively, are alleged for having conspired to and committed the offence of Murder of one Mr. Miles Butcher on 2<sup>nd</sup> of November, 2023 at 9:45 PM.

Since the offences are under Section(s) 34, 109, 120B, 302 and 379, and 420 of IPC, Sections 66 and 72 of the IT Act, and 27 of the Arms Act, it is exclusively triable by the Court of Sessions at Quirkistan. Notice of the Committal Order has been given to the Public Prosecutor. Copies of the Final Report of the Investigating Officer have been given to the accused.

Seal: Deemed to be affixed Signature of the Judge: Sd/-

**Date:** 18.11.2023 Manoj Kumar

#### **FIRST INFORMATION REPORT**

1. District: Quirkistan P.S.: Nauz Khaas PS

**2. FIR NO.:** 111/2023 **DATE:** 02/11/2023

**3.** (i) Act(s): Indian Penal Code, 1860 (I.P.C.)

Information Technology Act, 2000 (I.T. Act)

The Arms Act, 1959 (Arms Act)

(ii) Section(s): 34, 109, 302, 379, 420 r/w 120B of I.P.C.

66 and 72 of I.T. Act

27 of the Arms Act

4. Occurrence of offence: Between 8:55 PM and 09:40 PM

5. Information received from: Ruby Butcher at 10:05 PM, 02/11/2023

6. Type of information: Oral

7. Filing of report: 10:09 PM, 02/11/2023

8. Place of occurrence: 'Hahahub' Company Headquarters, Borough Bagh

a) **Direction and distance from P.S.:** North East; 3.05 Kms

b) Address: 17<sup>th</sup> floor, Chanandler House, Borough Bagh, Quirkistan,

Sindustan - 211 169

9. In case, outside the limit of this Police Station, then:

Name of P.S.: --- District: ---

10. Details of known/suspected/unknown accused with full particulars: Unknown

11. Date and time of examination of witnesses: All witnesses were examined on 3<sup>rd</sup>

November, 2023 from 2:00 PM to 9:45 PM.

12. Reasons for delay in reporting by the complainant/informant: No delay

13. Inquest Report/ U.D. Case No., if any: N.A

**First Information contents:** My name is Ruby Butcher. I am the wife of the deceased,

Miles Butcher. The previous night we all had gathered for the launch of a new campaign.

When I went to my husband's cabin to call him for delivering his speech, I saw him

lying dead on his chair with blood all over. I am cent percent sure it is my brother-in-

law, Otis Butcher, who has killed him. I believe he has done all of this only for money.

He was always jealous of Miles and kept fighting and quarrelling with him. Not to

forget, he also shared a close relation with my husband's rival and I believe he has

planned this murder along with them. I absolutely refuse to believe that it was a case of

suicide particularly because I heard Otis and Miles having a heated argument right

before this incident took place. It is evident as to who has killed my dear husband and is

responsible for taking away my everything from me. Miles' soul deserves justice.

14. F.I.R. read over to the complainant/informant, admitted to be correctly recorded

and a copy given to the complainant/informant, free of cost.

R.O.A.C.

Date and time of dispatch to the Court: 11.11.2023; 9:30 AM.

Signature/thumb impression of the complainant/informant: Sd/-

Signature of officer in charge: Sd/-

Name: Aditya Raju

**Rank: Head Constable** 

**Trial Proposition** 

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#### **INQUEST REPORT**

1. District: Quirkstan

2. Police Station: Nauz Khaas PS

3. Date and Time of receiving information about the death: 02/11/2023 at 10.05 PM.

4. Details of the Witnesses:

i. Name: Ruby Butcher

Age: 39 years

Residing at: C30/44, Rosy Apartments, Borough Bagh, Quirkstan, Sindhustan

ii. Name: Bhupendar Jogi

Age: 37 years

Residing at: 136/128, Clock Tower Town, Nauz Khaas, Quirkstan, Sindhustan

5. Details of the Deceased:

Name: Miles Butcher

Age: 38 years

Address: 17th floor, Chandler House, Borough Bagh, Quirkstan, Sindhustan- 211 169

**6.** By whom first found dead: Ruby Butcher, the wife of the deceased

7. Time and place where the body was found: 9.45 PM in his office cabin

8. Last person to see the deceased alive: Otis Butcher

9. Time and place where person was last seen alive: 8.50 PM in his office cabin

10. Dead body identified by: Ruby Butcher

11. Marks of Identification, if any: None

12. Height and Weight of the deceased: (i) 5 ft- 11 inch (ii) 75 kgs

13. Relatives present at the inquest: Ruby Butcher

14. Spot where corpse was found: Office cabin

15. Status of body when found: The deceased was lying dead on his chair

16. Injuries and marks on the body: Bullet wound on the sides of his head

**17. Nature of wounds:** A small bullet wound on the left side of the head and bigger one on the right side with blood splatter on the right side. Presence of abrasion ring on the left side of the head.

**18. Conditions of clothes/ ornaments:** The deceased was wearing a suit with a blazer, all of which was intact. He was wearing a ring and a watch.

19. Marks of violence or struggle: N.A.

20. Apparent cause of death: Bullet shot in his head

21. Present status of the body: The body has been sent to Shelby Institute of Medical Science



**Gun Shot Wound and the Abrasion Ring** 

Witness 1 – Ruby Butcher: Sd/- Name of the I.O.: Rosa Holt

Witness 2 – Bhupendar Jogi: Sd/- Rank: ACP

Sign of the I.O.

#### FINAL REPORT OF THE INVESTIGATING OFFICER

#### (Under Section 173 of the Criminal Procedure Code)

1) Details:

District: Quirkistan

P.S: Nauz Khaas PS

**Year:** 2023

FIR No.: 111/2023

2) Charge Sheet No./ Final Report No.: 619/2023

3) Date of Filing Report: 3rd December, 2023

4) Acts: Indian Penal Code, 1860 (I.P.C)

Information Technology Act, 2000 (I.T. Act)

The Arms Act, 1959 (Arms Act)

5) Section(s): 34, 109, 302, 379, 420 r/w 120B of I.P.C.

66 and 72 of I.T. Act

27 of the Arms Act

- 6) If Supplementary or original: Original
- 7) Name of the I.O: Rosa Holt

Rank: DGP No.: 241/Nauz Khaas P.S

- 8) Name of the Complainant/ Informant: Ruby Butcher
- 9) Information of the properties/articles/documents recovered/seized during investigation:

Sl. No.	Date of Seizure/ Recovery	Property recovered/ seized	Estimated value (original value)	P.S. Property No.	Property seized/ recovered From
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1.	2 <sup>nd</sup> November, 2023	Pistol	40,000/-	1A/111/2023	The deceased's hand
2.	2 <sup>nd</sup> November, 2023	Glass of alcohol	N/A	1B/111/2023	Under the office table
3.	2 <sup>nd</sup> November, 2023	Pills	N/A A W S	1C/111/2023	Top of the office table
4.	2 <sup>nd</sup> November, 2023	Email Screenshot	N/A	1D/111/2023	From the Laptop which was placed on top of the table (in the centre)
5.	2 <sup>nd</sup> November, 2023	Wedding ring	1,55,000/-	1E/111/2023	Corner of the room, under a chair
6.	2 <sup>nd</sup> November, 2023	Divorce Papers	N/A	1F/111/2023	In the drawer of the table

#### **Details of the Accused Person charge-sheeted:**

9.1) Accused No. 1

a. Name: Otis Butcher Whether verified: Yes

b. Father's Name: David Butcher

c. **Age:** 36 **D.O.B.:** 23/07/1987

- d. Sex: Male
- e. Blood Group: AB -ve
- f. Nationality: Sindustanian
- g. Religion: N/A
- h. Address: 17th Floor, Chanandler House Building, Borough Bagh,

Quirkistan, Sindustan – 211 169

- i. Provisional Crime No.: 619/2023
- j. Regular Crime No.: N/A
- k. Time and date of Apprehension: 03:30 PM, 17<sup>th</sup> November 2023
- l. Date of Release on Bail: N/A
- m. Time and date on which it was forwarded to Court: 02:00 PM, 3<sup>rd</sup> November 2023, forwarded to Camp Office, Judicial Magistrate.
- n. Under Act(s) and Section(s): 34, 302, 379, 420 r/w 120B of I.P.C.

66 and 72 of I.T. Act

27 of the Arms Act

- o. Name of the Bailer and their Address/es: N/A
- p. Previous conviction case ref.: N/A
- q. Status of the Accused: Judicial Custody

#### 9.2) Accused No. 2

- a. Name: Harvey Litt Whether verified: Yes
- b. Father's Name: Hardman Litt
- **c. Age:** 40 **D.O.B.:** 03/09/1983
- d. Sex: Male
- **e. Blood Group:** A +ve
- f. Nationality: Sindustanian
- g. Religion: N/A
- h. Address: No. 45, Rainbow Meadows, Firki Bagh, Quirkistan, Sindustan 211 172

i. Provisional Crime No.: 619/2023

j. Regular Crime No.: N/A

k. Time and date of Apprehension: 04:30 PM, 17<sup>th</sup> November 2023

l. Date of Release on Bail: N/A

m. Time and date on which it was forwarded to Court: 06:30 PM, 3<sup>rd</sup> November 2023, forwarded to Camp Office, Judicial Magistrate.

n. Under Act(s) and Section(s): 34, 109, 379, 420 r/w 120B of IPC

66 and 72 of I.T. Act

o. Previous conviction case ref.: N/A

p. Status of the Accused: Judicial Custody

#### 10) Brief Course of the Investigation:

On the 2nd of November 2023, the station received news about Miles Butcher having passed away at the 'Hahahub' headquarters. After receiving a complaint from Ruby Butcher, the wife of the deceased, an FIR was lodged around 10.10 PM of the same day. I immediately went to the crime scene with a team of 5 constables at 10.30 PM.

When I reached the spot, I saw Mr. Miles lying dead on his chair in his cabin with a pistol in his hand and a bullet wound on the side of his head. The body to the hospital. It initially looked like a case of suicide but after noticing his wound it looked like a murder. This was later confirmed by the Ballistic Report.

A Spot Panchanama was conducted at 03<sup>rd</sup> November, 2023 at about 12:50AM. The entire place was sealed and necessary pictures were taken. The items that were seized were the pistol, some pills on his table, his laptop which had an email opened, a wedding ring, a pregnancy kit and a note. The evidences were sent for further examination and witness statements were collected from all suitable witnesses.

After conducting a thorough investigation and referring to the Witness Statements, Post-

Mortem, Ballistic Report and Forensic Science Laboratory Reports, it could be concluded that

the accused in judicial custody has played a part in the murder of the deceased during a fight

about the leaking of the personal data of users, for which he is charged under IPC, IT Act and

Arms Act. The investigation proved that Mr. Harvey Litt was involved in the crime related to

the data breach as well and thus he is charged with conspiracy, abetment and crimes under the

IT Act. A copy of all the reports hinting the same have been attached.

11) List of Prosecution Witnesses:

a. Mrs. Ruby Butcher

b. Dr. Devika Hegde

c. Bhupendar Jogi

d. Serena Winchester

e. David Butcher

Forwarded by the Station House Officer/ Officer-in-Charge: Aditya Raju

Rank: Head Constable

Signature of the Officer-in-Charge: Sd/-

Name of the I.O.: Rosa Holt

Rank: ACP, Nauz Khaas

Signature of the I.O. submitting the Final Report/ Charge-sheet:

#### **PROPERTY SEIZURE MEMO**

1. District: Quirkistan P.S.: Nauz Khaas PS

**2. FIR No.:** 111/2023 **Date:** 03/November/2023

Act(s) and section(s): (a) Act(s): Indian Penal Code, 1860 (I.P.C)

Information Technology Act, 2000 (I.T. Act)

The Arms Act, 1959

**(b)** Section(s): 34, 109, 302, 379, 420 r/w 120B of I.P.C.

66 and 72 of I.T. Act

27 of the Arms Act

3. Property seized/recovered/discovered at: 'Hahahub' Headquarters

a. Date: 02/November/2023

**b.** Time: 11:50 PM

c. Address of the place from where seized/recovered/discovered: 17<sup>th</sup> floor, Chanandler House, Borough Bagh, Quirkistan, Sindustan – 211 150

#### 4. Witness:

i) Name: Ruby Butcher

Age: 39 years

Residing at: C30/44, Rosy Apartments, Borough Bagh, Quirkistan, Sindustan-

211169

ii) Name: Bhupendar Jogi (In-charge of the Record Room at the Head Office)

Age: 37 years

Residing at: 136/128, Clock Tower Town, Nuaz Khaas, Quirkistan,

Sindustan – 211 169

- 5. Action taken/recommended for disposal of perishable property: NIL
- **6. Action taken/recommended for keeping of valuable property:** Packed, sealed and sent and to safe custody for further examination.
- 7. Identification required: Yes

## **8. Details of properties seized/recovered:**

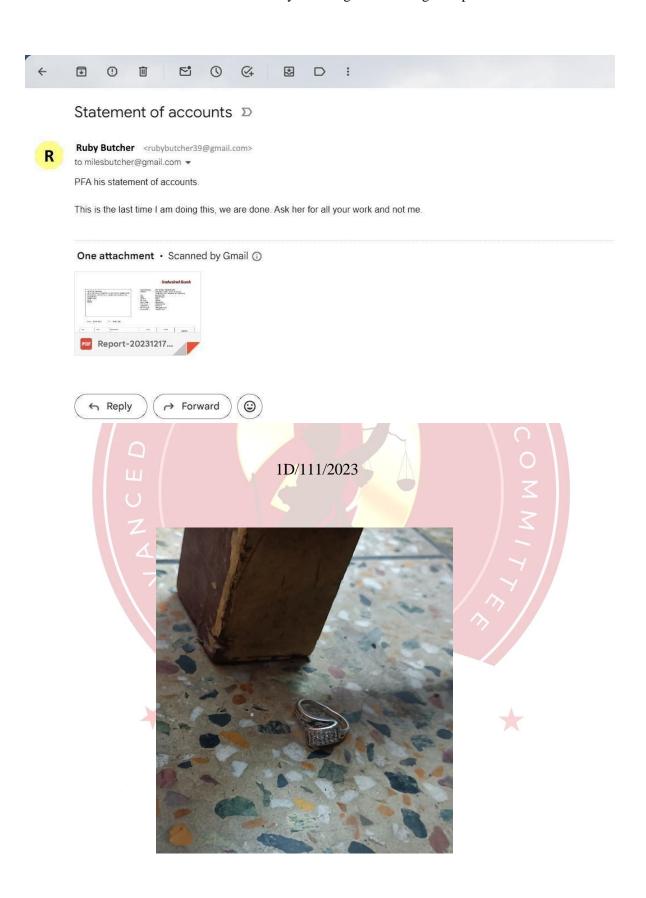
Sl. No.	Property Description	I.O. Marking	
1.	Pistol	1A/111/2023	
2.	Glass of alcohol	1B/111/2023	
3.	Pills LAWS >	1C/111/2023	
4.	Screenshot of an email from the laptop	1D/111/2023	
5.	Wedding ring	1E/111/2023	
6.	Divorce Papers	1F/111/2023	



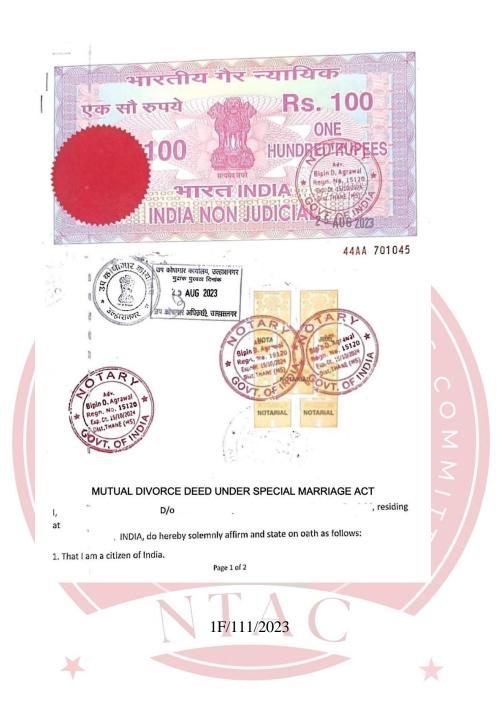
1A/111/2023



1C/111/2023



1E/111/2023



Witness 1: Ruby Butcher:

Witness 2: David Butcher: Sd/-

Name of the I.O.: Rosa Holt

Rank: ACP, Nauz KhaasP.S.

Signature: Sd/-

#### **CERTIFICATE**

### IN THE COURT OF THE 4TH ADDITIONAL METROPOLITAN MAGISTRATE,

#### **QUIRKISTAN**

C.C. No. 520/2023

In the matter between,	
The State of Quirkistan	L A WProsecution
Otis Butcher and Anr	Defence
	CERTIFICATE
(Under Sec	tion 65 B of the Indian Evidence Act 1872)
I, Aditya Raju, S/o Raju Ramesh, al	oout 42 years, R/o #35 Masalaland, Quirkistan, do hereby solemnly
affirm and state as follows:  1. I have produced the printout	to of a maile angle and between Buley Butches and Miles Butches
	ts of e-mails exchanged between Ruby Butcher and Miles Butcher.
	outs of bank statements attached to it by downloading them from Mr.
Miles Butcher's computer.	NTAC
2. The printouts and other digital	al documents taken from the computer owned and maintained by Mr.
Miles Butcher, and the detail	s of the said computer device are as follows:
OS Name:	Windows 11
Version:	22H2
System Name:	LAPTOP-81ETUHJ9
System Manufacturer:	HP

64-bit operating system, x64-based processor

Silver

System Colour:

System Typer:

- I state that throughout the time I used the computer to download the documents, the computer was
  operating properly without affecting the contents of the electronic record or its accuracy or its
  contents.
- 4. I state that the information contained on the electronic record is derived from such information fed into the computer in the ordinary course.

Place: Quirkistan Name: Aditya Raju

Signature: Sd/-

#### Verification

Verified on 3<sup>rd</sup> of November 2023, that the contents of the above stated affidavit are true to the best of my knowledge.

Name: Aditya Raju

Designation: Head Constable, Nauz Khaas PS

Signature: Sd/-

#### **ANNEXURE NO. 5**

#### **SCENE OF OFFENCE – PANCHNAMA**

**Date:** 03/11/2023

Pancha No. 1:

Name: Ruby Butcher

Age: 39 years

Residing at: C30/44, Rosy Apartments, Borough Bagh, Quirkistan, Sindustan - 211 169

Pancha No. 2:

Name: Bhupendar Jogi

Age: 37 years

Residing at: 136/128, Clock Tower Town, Nuaz Khaas, Quirkistan, Sindustan - 211 169

We, the above-mentioned Panchas were called by ACP Rosa Holt, the Investigating Officer, to act as Panchas in the present case on 03<sup>rd</sup> November, 2023 at about 12:50AM.

The investigating team with gloved hands and masked mouths entered the premise. With all the precautions they collected a pistol, which was first seen in the deceased's hand and marked it as 1A/111/2023. A glass filled with alcohol was found on the table alongside which they found some kind of pills in a black container, these were marked as 1B/111/2023 and 1C/111/2023 respectively. Further, a laptop, which had a digital copy of an email opened, was seized and marked as 1D/111/2023. Furthermore, a wedding ring was collected from under the chair, it was sealed in a transparent package and marked 1E/111/2023. Lastly some divorce papers were collected from the drawer of the table and were marked as 1F/111/2023.

Except for the items above-mentioned, no other item/property was seized by the police in our presence. The Panchnama concluded at about 01:35 AM and it was conducted in an orderly manner. The contents of the Panchnama were read over to us and are correctly recorded.

Pancha No. 1 - Mrs. Ruby Butcher: Sd/
Name of the I.O.: Rosa Holt

Pancha No. 2 - Mr. Bhupendar Jogi: Sd/
Rank: ACP, Nauz Khaas PS

#### **GUN LICENSE**



Note: Picture of licensee presumed to be attached

### **FIRST INFORMATION REPORT**

Ι.	District: Quirkistan	P.S.: Nauz Khaas PS					
2.	FIR NO.: 095/2023	<b>DATE:</b> 20/10/2023					
3.	(i) Act(s): Indian Penal Code, 1860 (I.P.C)						
	(ii) Section(s): 378 and 379 of I.P.C.						
4.	Occurrence of offence: Before 12:35 PM						
5.	Information received from: David Butcher at 04:05 PM., 20.	/10/2023					
6.	Type of information: Oral						
7.	Filing of report: 04:30 PM, 20/10/2023						
8.	Place of occurrence: Borough Bagh, Quirkistan, Sindustan -	211 169					
	a) Direction and distance from P.S.: North East; 3.08 Kms						
	NIAC						
	b) Address: C30/44, Rosy Apartments, Borough Bagh, Quirkistan, Sindustan - 211 169						
	c) In case, outside the limit of this Police Station, then:						
	Name of P.S.: D	istrict:					
9.	Details of known/suspected/unknown accused with full par	ticulars: Unknown					
10	10. Date and time of examination of witnesses: N.A						

Trial Proposition

31 | P a g e

11. Reasons for delay in reporting by the complainant/informant: No delay

12. Inquest Report/ U.D. Case No., if any: N.A

**First Information contents:** My name is David Butcher, I am 65 years old. My gun with the license number – LN16045A3A90A22/676/dmg/arms/2022 has been missing since today noon, I am worried that it has been stolen by somebody. The last time I saw it, it was kept in my cupboard shelf safely. I have thoroughly searched for it everywhere and it is nowhere to be found. I am scared if some unknown consequences arise out of this. As the rightful owner, I request you to investigate into this and retrieve my gun as soon as possible to avoid it being misused under my name.

13. F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

R.O.A.C.

Date and time of dispatch to the Court: N.A.

Signature/thumb impression of the complainant/informant: Sd/-

Name: David Butcher

Signature of officer in charge: Sd/-

Name: Aditya Raju

Rank: Head Constable

#### **ANNEXURE NO. 8**

#### **POST MORTEM REPORT**

Name of the Institution: Shelby Institute of Medical Sciences

Name of Doctor conducting Autopsy: Dr. Devika Hegde

**Post Mortem Report No:** 92/2023

Date and Time of Receipt of Body: 03.11.2023, 06:00 AM

Date and Time of Commencement of Autopsy: 03.11.2023, 02:00 PM

Date and Time of Conclusion of Autopsy: 02.11.2023, 05:15 PM

Estimated Time of Death: Around 14-15 hours before commencement of Autopsy

(Estimated time: 9 PM to 10 PM)

#### **CASE PARTICULARS:**

Name of Deceased: Miles Butcher

Age: 38 Sex: Male Blood Group: O +ve

Address: 17<sup>th</sup> floor, Chanandler House, Borough Bagh, Quirkistan, Sindustan - 211 169

BODY IDENTIFIED BY: Ruby Butcher, Wife of the Deceased

#### **OBSERVATIONS:**

Height: 5 ft.11-inch Weight: 75 kgs

**Special Identification Features:** Presence of a black mole on the right cheek below the right eye.

**General Observations**: Body is that of an adult male in white formal shirt, black blazer and black trousers later changed into a hospital gown.

**Rigor Mortis:** Present. Body relatively stiff.

#### **External Examination:**

1. Multiple Fractures and swelling, in the skull as well as spine regions.

2. Cadaveric spasm present in both the hands along with blood spatter over the face and

chin region.

3. No burning effect on the skin around the gunshot wound.

**Internal Examination:** 

• A cranial gunshot wound is a penetrating wound through the skull caused by a firearm.

measuring 3x3 centimetres lateral.

• The path of the bullet as observed from the wounds is from the left side of the head to the

right.

• The path of the bullet and its pressure wave cause the majority of the damage in the brain.

Abrasion ring observed on the left side of the parietal bone of the skull of the deceased.

Bullet wipe is found in the interior areas of brain. Inverted edges observed. Stippling or

power tattooing is assumed due to the red to orange punctate abrasions surrounding the

entrance wound. Exit wound is irregular in shape.

• Conducted X-rays scanning to assess the extent of spinal and cranial injuries.

**OPINION:** 

The body is that of an adult male, fully developed, fairly nourished, with minimal facial hair. The

body is in initial stages of rigor mortis. There is no dried bloody nasal, oral and aural discharge.

There are palpable deformities of the face and skull. The conjunctive is pale. The neck

is symmetrical and traumatic. Examination of the back shows the vertebral column is midline. Post

mortem lividity is noted on both the legs. Direction of the bullet is from left to right from an angle

above the position of body. No linear abrasion / bruise can be present on the interdigital groove

between the thumb and index finger. Detailed analysis of findings leading to the determination of

cause and manner of death to be the gunshot wound leading to damage in the brain and

hemodynamically significant bleeding.

Sd/-

Dr. Devika Hegde

CHIEF MEDICAL OFFICER,

Shelby Institute of Medical Sciences

#### **BLOOD ANALYSIS REPORT**

Patient Name: Miles Butcher Date: 03/11/2023

Case: Alleged Unnatural Time: 5:00 PM

Sex: Male

**Age:** 38

#### **Complete Blood Count:**

Parameter	Value	Units	Reference Range
Red Blood Count (RBC)	4.1	Trillion cells/Litre	4.35 – 5.65
White Blood Count (WBC)	6.3	Billion cells/Litre	3.4 – 9.6
Hemoglobin	14.1	Grams/Decilitre	13.2 – 16.6
Platelet Count	135,000	/cu.mm	150,000 – 450,000
Hematocrit	44	%	39 - 51

#### **Comment:**

Mild thrombocytopenia observed with slightly decreased platelet count; a slightly low Red Blood Cell (RBC) count observed in the patient may be indicative of traces of alcohol consumption; further investigation and clinical correlation are advised; all other blood parameters within normal range, warranting further investigation for potential causes of the low platelet count and low RBC



Disclaimer: Every diagnostic test has technology or technique-based limitations, including uncertainty of measurement as well as (rarely) false positive or negative results and therefore does not fall under the domain of negligence.

Please note: Lab results should always be considered and interpreted withing the context of all other clinical information.

## FINGERPRINT ANALYSIS REPORT

Quirkistan Forensic Science Lab Identification Number 04-58-421

**Lead investigator: ACP Rosa Holt** 

**Analyst: Forensics Officer Mr. Dev Pratap** 

Incident no: 167395-23N-2023

Date: November 3, 2023

Incident: A pistol was found in the right hand of the deceased, at the scene of the crime,

relating to the following case:

569301-37N-2019 - Death of Miles Butcher

• Fingerprint Examination of Alcohol glass (167395-01)

167395-01-F1 (Found on the table) - conclusively matched to Hughie

• Print Examination of Pistol (167395-02)

167395-03-F1 - conclusively matched to Miles Butcher

All tests certified by Fingerprint Supervisor: Mr. Dev Pratap

Sd/-

## **TOXICOLOGY REPORT**

**Report Issued:** 3<sup>rd</sup> November, 2023

Patient Name: Miles Butcher

Patient ID: 2023 - 030261

Age: 38 years

**DOB:** 02/11/1985

Gender: Male

## **Case Summary:**

Miles, a year-old male, found unconscious initially and expired subsequently due to a gunshot. The present report was brought about to confirm or rule out the presence of any possible drugs present in the body at the time of death. This report aims to confirm the same (if any).

## **Positive Findings:**

Compound	Result	Units
Blood Alcohol Level	0.15-0.2% (150–200 mg/dL)	Mg/dL
Opioid – Fentanyl	0,2	Mg

## **Specimens Received:**

ID	TUBE CONTAINER	COLLECTION	MATRIX SOURCE
		DATE/TIME	
001	Black Plastic Container	19/01/2024	Saliva
002	Grey Top Tube	19/01/2024	Blood
003	Yellow Top Tube	19/01/2024	Hair

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**Reference comments:** 

Blood alcohol concentration (BAC), reported as a percentage, is the amount of alcohol in the blood

after acute consumption of ethanol. Acute consumption of alcohol can lead to euphoria, loss of

coordination, slurred speech, confusion, nausea, vomiting, drowsiness, memory impairment and

loss of consciousness. The effect of alcohol is primarily dependent on the blood alcohol

concentration. The higher the BAC, the more significant impairments.

Fentanyl is a potent synthetic piperidine opioid drug primarily used as an analgesic. It is used for

treating severe pain and is mostly used by cancer patients. Like other opioid analgesics, fentanyl

produces effects such as: relaxation, euphoria, pain relief, sedation, confusion, drowsiness,

dizziness, nausea and vomiting, urinary retention, pupillary constriction, and respiratory

depression.

**Toxicological Analysis:** 

To assess the potential link between Blood Concentration Levels (BAC) and Fentanyl, a

toxicological analysis was performed wherein:

1. BAC Levels: Elevated levels of BAC were found in the post-mortem blood sample,

indicating alcohol usage which might have led to severe impairment.

2. Opioid Analysis: The presence of Fentanyl suggests the deceased was on medication,

however the level found is not conclusive to prove fatal.

Sd/-

Antony Das

**Laboratory Director** 

## FORENSIC SCIENCE LABORATORY REPROT

## **State Forensic Science Laboratory Report**

## **Government of Quirkistan**

Reg: BAL(IB)/703/2000 Date: 04.11.2023

From,

The Director and Chief Examiner, Division

State Forensic Science Laboratory,

Quirkistan

To,

Investigating officer,

Rosa Holt

ACP Quirkistan Police Station,

Sindhustan

## **Certificate of Examination**

The Articles sent in were received by the State Forensic Science Laboratory, for examination on 3<sup>rd</sup> November, 2023. The articles were received and sealed in a manner that corresponds to the materials as were informed to be received, all of which is summarized in the forensic report.

## **Materials Examined**

Materials Examined	Markings
Glass	G1
Fingerprint 1 recovered from G1	F1
Fingerprint sample of Miles Butcher	FP 1
Fingerprint sample of Otis Butcher	FP 2
Fingerprint sample of Ruby Butcher	FP3
Fingerprint sample of Maeve	FP 4

## 9th National Trial Advocacy and Judgment Writing Competition

## **Method of Analysis:**

The observations and tests conducted were through methods of collecting samples found at the scene of offence.

- 1. Latent Fingerprints were lifted by Cyanoacrylate vapour after which the fingerprints were moved from the surfaces to a notecard by the means of a lifting tape.
- 2. The State Forensics Science Laboratory used the standard methodology, i.e. to conduct friction ridge examinations, the ACE-V test.
- 3. The Fingerprint database was utilised by the State Laboratory to analyse the matter at hand.

## **Result of the Analysis:**

The result of the analysis conducted on the afore mentioned material produced at the scene of offence or incident are furnished below –

The finger print marked as F1 match with the fingerprints collected and marked as FP1.

Sd/-

Jessi White

Chief Examiner

## **BALLISTIC REPORT**

# REPUBLIC OF QUIRKISTAN THE MINISTRY OF LAW AND JUSTICE QUIRKISTAN ACADEMY OF FORENSIC MEDICINE

(QAFM)

**QAFM Report No.:** 195-6-9 (NO-04-67)

FIR Report No.: 619/2023

Date: 8<sup>th</sup> November, 2023

Subject: Re fatal shooting of one Mr. Miles Butcher

Requesting Party: Rosa Holt, ACP

Victim: Mr. Miles Butcher (DECEASED)

## **Specimen submitted:**

- 1. One (1) Pistol, Caliber .45, S/N ES526492 with magazine
- 2. One (1) Fired cartridge case, Caliber .40, marked "BND-1"
- 3. One (1) Brass Jacketed Bullet, Caliber .40 S&W marked "BND-2"

Date and time received: 4th November, 2023 1:30 PM

Submitted by: Aditya Raju, Head Constable

#### **PURPOSES:**

- 1. To determine whether or not the submitted Pistol mentioned in specimen No. 1 is operating.
- 2. To determine whether or not the cartridge case marked "BND-1" mentioned in specimen No. 2 was fired from the aforementioned pistol submitted in the specimen No. 1 by Mr. Otis Butcher.
- 3. To determine whether or not the copper jacketed bullet mentioned in specimen No. 3 was fired from the pistol mentioned in specimen No. 1 by Mr. Otis Butcher.

- 4. To determine whether or not the copper jacketed bullet mentioned in specimen No. 3 were from the fired cartridge case mentioned in specimen No. 2 by Mr. Otis Butcher.
- 5. To determine the angle and distance of the copper jacketed bullet mentioned in specimen No.3 if fired from the Pistol mentioned in specimen No. 1.

#### FINDINGS AND CONCLUSIONS:

- 1. The submitted Pistol, Caliber .45, S/N ES526492 with magazine was fired tested in our laboratory and was found to be in good working condition.
- 2. Microscopic examination and comparison of the submitted evidence fired cartridge Caliber marked "BND-1" mentioned in specimen No. 2 revealed similar individual characteristics fired from the aforementioned pistol in specimen No. 1, .45 Caliber, S/N ES526492.
- 3. Microscopic examination conducted or the submitted evidence copper jacketed bullet Caliber .40 S&W marked "BND-2" mentioned in specimen No. 3 revealed similar individual characteristics fired from the aforementioned pistol in specimen No. 1.
- 4. Microscopic examination conducted on the submitted evidence copper jacketed bullet Caliber .40 S&W marked "BND-2" mentioned in specimen No. 3 revealed similar individual characteristics from the fired cartridge case mentioned in specimen No. 2.
- 5. Microscopic examination conducted on the submitted copper jacketed bullet Caliber .40 S&W marked as "BND-2" mentioned in specimen No.3 along with reference to the Postmortem examination report suggests the impact angle of depression and the distance to be of about 50-70 cm.

#### **REMARKS:**

- 1. The original copy of this report and the specimen submitted No. 1, 2 and 3 are retained in the laboratory for future reference.
- 2. The specimen submitted was received from Ballistic Analyst, Serena Winchester on November 20, 2023.

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Signature of the Ballistic Analyst: Sd/-

Serena Winchester

**SEAL AFFIXED** 

**Approved and Received By**: Rosa Holt

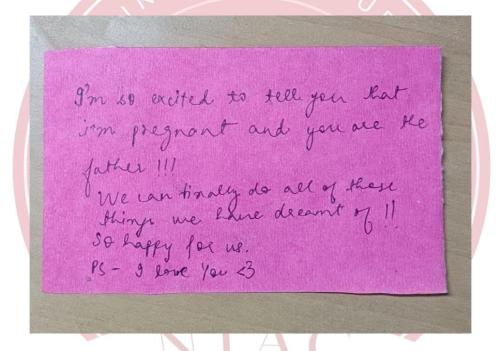
Rank: ACP

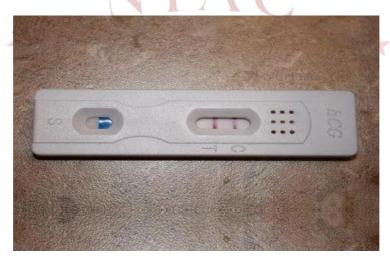
Signature: Sd/-



## LIST OF EVIDENCES SUBMITTED BY THE DEFENCE

Sl. No.	Property Description	Property seized/recovered from
1.	Note	Pocket of the deceased's trousers
2.	Pregnancy Kit /	Table drawer





## WITNESS STATEMENT OF PROSECUTION WITNESS NO. 1

#### Mrs. RUBY BUTCHER under Section 161 of the CrPC

My name is Ruby Butcher. I am 39 years old, and I am the wife of Miles Butcher. My husband was a man of ethics and was very good at his work. He singlehandedly built the business, even with Otis constantly causing problems with his bad investments. I am deeply disheartened, by the fact that people have tarnished my loving husband's company's reputation with such unethical and disgusting acts. I cannot accept that the love of my life is no more.

Otis has always been a troublemaker and has put us all, through many difficult times as a family. He is selfish and has always longed for everything monetary and would go to any extent for the same. Miles and I, were always afraid of Harvey Litt's increasing influence on Otis. Mr. Litt, well known for his envy towards my husband at one instance had challenged that he would bring down our established business in a month. Otis's increased association with Mr. Litt especially after that incident was alarming to us.

On that unfortunate day, around 8:30 pm my husband called me and asked me to immediately mail him the recent bank statements of Otis. He seemed very anxious on the call but this did not seem like one of the usual occasions when he checked Otis's accounts before giving him money. As I handle the accounts of all the family members, I immediately shared Otis's bank statements to Miles which as I read later had a recent transaction of 2 crores from Litt. This seemed concerning and I thought of discussing it with my husband at home after the party, but I am unfortunate to have no moments with him after that call.

Since the business was run by Otis and my husband, there were regular tiffs between them, over financial and managerial issues. That day, around 9:00 PM, as I passed by my husband's cabin, I heard them quarreling loudly. I distinctly remember my husband telling Otis, "I know about your bloody fraud, I'll report you to the cops." I assumed it to be one of their regular fights and walked away. Little did I know that it would be the last thing I heard from my love.

At around 9:45 pm, when I went to his cabin to bring him to the party, I witnessed the most horrific thing in my life. The love of my life laid dead with blood gushing out of his head and a pistol in his hand. He would never do that to himself, it cannot be a suicide! They killed him, they killed my husband! Can't believe they could stoop so low.

#### WITNESS STATEMENT OF PROSECUTION WITNESS NO. 2

## DR. DEVIKA HEGDE under Section 161 of the CrPC

I am Devika Hegde. I have been working at the Shelby Institute of Medical Sciences for the past 8 years. I have conducted the post-mortem of the deceased in this case. We received the body at 6 AM on 3<sup>rd</sup> of November 2023. We started the post-mortem at 2 PM and concluded it by 05:15 PM on the same day.

The death is caused by the gunshot to his head. There were both entry and exit wounds on the two sides of his head with the entry wound being smaller than the exit wound. This shows that the bullet was not fired at a contact or a close range but an intermitted or distant range probably of 3-6 feet. There was no burning injury around the wound which confirmed my analysis that it was a murder and not a suicide.

The examination of the body of the deceased shows no trace of gunshot residue or cadaveric spasm on his hand. The x-ray of the skull shows the path of the bullet which points that the shooter was at a higher level than the place where the deceased was seated. There was also presence of alcohol in the body of the deceased.



#### WITNESS STATEMENT OF PROSECUTION WITNESS NO. 3

## Mr. BHUPENDAR JOGI under Section 161 of the CrPC

I am Bhupendar Jogi, and I have been in charge of the record room for maintaining accurate records of data and records for the past six years. I track and manage the room inventory and supplies as well as oversee the overall functioning of the assigned room.

Only a very few people enter the room and have the authorization for the same as it contains extremely sensitive information. A week before Miles Sir's death, Otis Sir who never came there before, visited the record room and tried to access the system but I guess he did not have the password. This was unusual because the higher authorities usually did not check or try to access data by themselves. As Otis Sir is always furious, I was too scared to ask him for reasons.

But about three days before Miles Sir's death, Otis Sir came back again and this time had the password for the same. I did not interfere with his work but I saw him carrying a pen drive with him on his way back from the room.



#### WITNESS STATEMENT OF PROSECUTION WITNESS NO. 4

#### Ms. SERENA WINCHESTER under Section 161 of the CrPC

I am Serena Winchester, the ballistic expert responsible for preparing the Ballistic Report in the present case. I completed my Bachelor's in Criminal Justice at Oakridge University, enriched with coursework in Physics, Chemistry, Biology and Firearm Examination. I then pursued advanced training and a Master's in Forensic Science, specializing in Ballistics and Firearms Technology.

The victim sustained a cranial gunshot wound measuring 3x3 centimeters, with a left-to-right trajectory and an upward angle. The entry wound on the left parietal bone exhibits an abrasion ring and stippling, indicative of close-range discharge. An irregular exit wound on the right side confirms ballistic dynamics. The fatality suggests a gunshot to the head with entry and exit wounds, favoring a non-contact firing from 3-6 feet away. Absence of thermal injuries and gunshot residue, along with X-ray evidence, points to homicide. The assailant likely fired from an elevated position relative to the seated victim, ruled out as suicide due to lacking cadaveric spasm and gunshot residue on the hands.

The ballistic report in conclusion confirms the operational state of Pistol Caliber .45, S/N ES526492, linking the fired cartridge case "BND-1" to Mr. Otis Butcher's pistol. Intriguingly, a correlation is found between this bullet and the fired cartridge case in Specimen No. 2, suggesting the need for further investigation. The report and specimens are securely retained for reference.

#### WITNESS STATEMENT OF PROSECUTION WITNESS NO. 5

## Mr. DAVID BUTCHER under Section 161 of the CrPC

I am David Butcher. I am 65 years old and I am the father of Miles and Otis. My son Miles was a kind and hardworking man. I love both my sons equally but I am concerned about my younger son, Otis, who had constant fights with Miles related to the company shares. Miles did not want Otis to have a major part of the shares as he used to exploit his money by engaging in gambling, betting and other such activities which used to lead to a lot of financial losses. I had advised my young one to stop his bad habits but he never cared to listen to me.

I have always been concerned about the influence Otis is facing as I want the best for him as his father. I am aware of the contacts he has with his girlfriend's father, who also happens to be our business rival. The rival company is a competition and can be a threat to the company if my son gets brainwashed. I wish Otis realized the true colors of Mr. Litt at least after he announced to take us down, but seems like my son did not understand it well.

What brings me extreme sadness is the fact that the death of my son is from a pistol that belonged to me and has been missing for two weeks. I even filed a complaint for the same but looks like it was of no use. I still am not able to digest the news of my son passing away. He deserves justice.



## CONFESSION STATEMENT BY Mr. HARVEY LITT IN THE COURT OF THE 2ND ADDITIONAL METROPOLITAN MAGISTRATE, QUIRKISTAN STATE

S.C. No. 520/2023

In the matter between:

C.C.No. 520/2023

## CONFESSION STATEMENT RECORDED UNDER SECTION 164 OF THE CRPC, 1973 BY ACCUSED NUMBER 2, HARVEY LITT IN THE AFOREMENTIONED CASE

Accused No. 2 herein, u/s 164 of the CrPC, confesses that:

- 1) I am Harvey Litt. His Lordship has explained to me that I am not bound to make a confession and that, if I do so, it may be used as evidence against me. I come before this Hon'ble Court today to confess to the part I played in the crimes under 109 of the IPC and 66 and 72 of the IT Act.
- 2) I had always been a bit jealous of Miles and his Company's success. Being in the same market of dating apps, I had tried all means of increasing my market share, but somehow Miles always ended up being better than me. I was been constantly looked down upon by Miles who, I'm sorry to say, was too proud of his success and after a point, I could not take it.

9<sup>th</sup> National Trial Advocacy and Judgment Writing Competition

3) At one of the parties, he insulted me very badly in front of my fellow businesspersons and

taunted me saying that I should soon close my company before all my users shift to his app.

This made me very furious and I told him that I would bring him down one day. After

multiple failed attempts to improve my market power, I decided to show him his place by

tarnishing the name of his Company.

4) I have always been in support of Rachael's relationship with Otis and I am even good

friends with him. He was going through financial distress because of Mile's constant

supervision of him. He had told me about their fights and I knew from previous instances

that Otis did not like Miles. Two weeks before Miles's death, Otis came to me. He seemed

very furious about his brother. While consoling him, I told him about my thought of

tarnishing the company's name to take revenge and convinced him to join hands with me.

5) I hatched the plan of leaking the personal data of users and bringing the company down.

Otis, who owned only a small part of the company did not really care about the company's

reputation. He instantly agreed to my plan and asked me for 2 crores to risk his position for

the execution of the same.

6) As conspired between me and Otis, he got the necessary data which contained pictures and

videos of their users shared on private chat, after which I transferred to him the discussed

amount as promised by me. He gave it to me in a pen drive, which I leaked to the public

through some anonymous accounts on Twitragram social media platform. I never intended

it to be something more than this and have no role to play in the murder.

I have explained to Mr. Harvey Litt that he is not bound to make a confession and that, if he

does so, any confession he may make, may be used as evidence against him and I believe that

this confession was voluntarily made. It was taken in my presence and hearing and was read

over to the person making it and admitted by him to be correct, and it contains a full and true

account of the statement made by him.

**Seal:** Deemed to be affixed

Signature of the 4th MMC: Sd/-

**Date:** 07/11/2023

Signature of Harvey Litt: Sd/-

**Harvey Litt** 

#### STATEMENT OF THE ACCUSED NO. 1

## Mr. OTIS BUTCHER under Section 161 of the CrPC

I am Otis Butcher, the younger brother of Miles Butcher. On the evening of 2<sup>nd</sup> November, 2023, I was called to Miles's cabin by his secretary. If I remember correctly, Ms. Maeve called me at around 8:45 PM. I arrived promptly and entered the cabin. As soon as I entered, Miles started arguing with me about some data leak and the alleged financial transactions involving Mr. Litt. We had a heated argument about the false and baseless accusations.

During the argument, Miles was visibly upset and angry about the leak of user data and the potential legal consequences it could have on the company. He expressed concerns about the damage to the company's reputation and financial losses it could lead to. The argument lasted for some time and it turned so dirty to the point where he started blatantly insulting me. I realised that Miles was ready to go any extent to prove his point. All he cared was about the Company. I agree that he worked a lot on building this Company as what we know it to be today but I think even I deserve some basic respect, at least as his own brother.

So, I left the cabin around 9:00 PM, leaving him alone. I did not notice anything unusual or suspicious at that time. Later, at around 9:45 PM, I was informed that my brother was found dead in his cabin. I was shocked by the news and the police was immediately called to report the incident.

I strongly believe that his death was a result all the stress caused by his own personal problems and commitment issues to his family.

I demonstrated my willingness to co-operate with the authorities and ensure a thorough investigation. I had nothing to gain from Miles's death, as it only complicates matters for the company and myself. Furthermore, I want to highlight that I didn't even know Miles had a gun in his possession. In fact, it was Dad's gun that was missing from quite some time.

I am aware of the charges filed against me, but I maintain my innocence in this matter. I urge the investigators to consider all the facts and conduct a fair and impartial inquiry into the circumstances surrounding Miles's death.

#### WITNESS STATEMENT OF DEFENCE WITNESS NO.1

## Ms. RACHEL LITT under Section 161 of the CrPC

I am Rachel Litt, 26 years and I stay in Block D at the Cherry Hills Enclave. I am Otis's girlfriend and have been in a long-term relationship with him for quite some time. On the night of 2<sup>nd</sup> November, 2023, Otis called me on the phone and informed me about the false allegations made upon him, by his brother Miles. He seemed deeply hurt by the accusations and explained that he had not leaked any data and most importantly, he did not kill his brother.

Otis displayed his love for his brother and showed concern over the strained relationship they had due to business disagreements. He also expressed his disappointment about the limited power he had in the company, which often led to quarrels between the two brothers.

During our conversation, Otis mentioned that he was at the company headquarters and I could hear the distress in his voice as he shared the details with me. Otis's emotions seemed genuine and it was evident that he was going through a difficult time. He did not exhibit any signs of guilt or involvement in criminal activities during our conversation. I am sure, my love, Otis has no hand to play in Miles's death. Somebody has perfectly plotted this scenario and used the distressed relation between the brothers to commit the death and subtly put his/her role, in this murder, under the carpet by shifting blame on my Otis.



#### WITNESS STATEMENT OF DEFENCE WITNESS NO. 2

#### Ms. MAEVE PERALTA under Section 161 of the CrPC

I am Maeve Peralta, aged 29 years and I am the secretary to Miles Butcher. In my capacity as Mr. Miles Butcher's secretary, I had the opportunity to closely observe his personal and professional life. It is essential to note that Miles Butcher had strained relations with his wife, Ruby Butcher. He often confided in me about their difficulties and I would offer him comfort and support.

Mr. Miles Butcher appeared to be in a state of constant distress due to his troubled marriage. He shared with me the challenges he faced and it was evident that he had developed a sense of hopelessness and even expressed suicidal tendencies.

On the evening of the incident, during the party organized at the Company Headquarters, I noticed that Mr. Miles Butcher was visibly upset when he received a call from a police officer regarding the leaked personal and private photos and videos from the app. His demeanor reflected a mix of anxiety and anger. At 8:45 PM, he instructed me to summon his younger brother, Otis Butcher, to his cabin.

Shortly after Otis entered the cabin, I overheard a heated argument between the brothers. However, the nature of their dispute did not seem unusual or alarming to me, given the tensions that were already known to exist between them.

At approximately 9:45 PM, Ruby Butcher, screamed for help from his cabin. When we entered the cabin, we discovered Mr. Miles Butcher lying lifeless in his chair, blood flowing from his head, with a gun placed in his right hand.

It is noteworthy that following the argument, I observed Otis Butcher arrive at the party visibly distraught and crying probably because of the argument. Furthermore, I witnessed Ruby Butcher entering Miles's cabin after Otis had arrived at the party, although I cannot attest to the nature of her actions inside.

#### WITNESS STATEMENT OF DEFENCE WITNESS NO. 3

## Mr. JAGGA JASOOS under Section 161 of the CrPC

I am Jagga Jasoos, aged 45 years and I am employed as a watchman at the Company Headquarters of 'Hahahub' in Sindustan. I have been working in this capacity for the past three years. On the 2nd of November 2023, I was on duty during the party organized at the Company Headquarters.

At around 8:50 PM, approximately one week before the tragic incident, I observed a heated argument between Miles Sir and his wife in the parking area. The quarrel seemed intense and I overheard Sir mentioning that she was the reason for his anxiety and depression. He even went on to express feelings of suicidality due to her. I could not discern the specific details of their argument, but it appeared to be a strained conversation.

As a watchman, I am often stationed near the parking area to ensure the security of the premises. However, my duties do not involve eavesdropping on private conversations and I did not intervene in the dispute. Subsequently, I did not witness any further interactions between Sir and Madam or between either of them and Otis Sir in the following days.

On the night of the incident, 2<sup>nd</sup> November, 2023, I continued with performing my regular duties during the party. I did not witness any unusual activities in the vicinity during the event. My responsibilities mainly involve monitoring the premises for security purposes and I am not privy to the internal affairs of the company or the personal lives of its employees

## WITNESS STATEMENT OF DEFENCE WITNESS NO. 4

#### Mr. SAI SAGAR under Section 161 of the CrPC

I am Sai Sagar, aged 32 years, resident of 42A, Blue Valley Apartments, Sindustan and I am a close friend of both Otis Butcher and Miles Butcher. I was present at the party on the day of the incident.

On 2<sup>nd</sup> November, 2023, I attended the party at the 'Hahahub' Company Headquarters, along with various businesspersons, media representatives, company employees and family members. I have known Otis and Miles for several years and have often spent time with them due to our mutual friendship.

Miles, as the CEO of 'Hahahub,' held a significant majority of the company shares, leaving Otis with a limited say in the business. This power dynamic often left Otis disappointed as a result of which tensions between the brothers arose, particularly concerning Miles's scrutiny of Otis's activities.

During our conversations, Miles shared his dissatisfaction with Otis's romantic involvement with Rachael, the daughter of Mr. Harvey Litt, the owner of the rival messaging app 'LOLogram.' This romantic association fueled further disagreements between the brothers, with Miles adamantly forbidding Otis from marrying Rachael.

Additionally, even Miles's marriage with Ruby seemed strained. In contrast to spending time with Ruby, he instead went on frequent business trips with his secretary, Ms. Maeve. On numerous occasions, Miles Butcher confided in me about the turbulent state of his personal life, particularly regarding his troubled marriage. Miles expressed to me that not a single day went by without intense quarrels with his wife over seemingly trivial matters, leading to a complete lack of peace of mind. He often revealed that the constant arguments with Ruby had taken a toll on his mental health and he even mentioned having suicidal tendencies. I am of the belief that it was his relationship with Ruby that was a significant source of distress for him.

I am aware of the fact that the brothers had problems between them but I have known Otis personally for quite some years to testify on his behalf that he would not have murdered his brother, as is alleged.